The Punjab Public Service Commission (Additional Functions) Act, 1955

Act 9 of 1955

Keyword(s):
Local Authority, Commission, Recruitment

THF PUNJAB PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS) ACT, 1955
Punjab Act No. 9 of 1955

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<tr>
<th>1</th>
<th>2</th>
<th>3</th>
<th>4</th>
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<td>Short title</td>
<td>Whether affected by Legislation</td>
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</tbody>
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An Act to provide for the recruitment of certain local bodies officers through the Punjab Public Service Commission.

Be it enacted by the Legislature of the State of Punjab in the Sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Public Service Commission (Additional Functions) Act 1955.

(2) It extends to the whole of the State of Punjab.

(3) It shall come into force at once.

2. In this Act, unless the context otherwise requires,—

(a) “Local Authority” means a Municipal Committee, Notified Area Committee, District Board or any other authority entrusted with their functions under any law for the time being in force.

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1 For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1955, page 222
2 For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 504
3 For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 689
4 For Statement of Objects and Reasons, see Punjab Government Gazette (extraordinary), 1972, page 34.
(b) "Commission" means the Punjab Public Service Commission.

1[(c) "Recruitment" means direct appointment or appointment of an official by transfer or promotion other than transfer or promotion in the cadre of the same service.]

3. Except in the case of an appointment of an Executive Officer of a Municipal Committee under the Punjab Municipal (Executive officer) Act (Punjab Act II of 1931), 2[or the Patiala Municipal (Executive Officer) Act, 2003] recruitment of persons for all posts under a local authority, carrying an initial pay of 3[three hundred rupees] or more, shall be made through the Commission.

1Added by Punjab Act 10 of 1957, Section 2.
2Inserted by Punjab Act 23 of 1957, Schedule
3Substituted for "Rs. 150" by Punjab Act 9 of 1972, section 2.